

FORM B
PUBLIC ANNOUNCEMENT

[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE
STAKEHOLDERS OF CLOVER FORGING AND MACHINING PVT. LTD.**

RELEVANT PARTICULARS

1	Name Of Corporate Debtor	Clover Forging and Machining Pvt. Ltd.
2	Date of incorporation of corporate debtor	30th May, 2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4	Corporate identity number / limited liability identification number of corporate debtor	U29221DL2012PTC236706
5	Address of the registered office and principal office(if any) of corporate debtor	Registered Office: Office No- DTJ 701, Tower-B, DLF Tower, Jasola, New Delhi 110044, India Principal Office: Plot No. B-21, Five Star MIDC, Shendra, Aurangabad, Maharashtra 431154
6	Date of closure of insolvency resolution Process	1st January 2020.
7	Liquidation commencement date of corporate debtor	2nd January 2020.
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Rohit Mehra Reg. No: IBB/IPA-001/IP-P00799/2017-2018/11374
9	Address and e-mail of the liquidator, as registered with the Board	A 3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai City, Maharashtra, 400063 Email : rohitmehra@hotmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Mr. Rohit Mehra EY Restructuring LLP, The Ruby, 17th Floor, 29 Senapati Bapat Marg, Dadar (West), Tulsi Pipe Road, Kasaravadi, Dadar, Mumbai, Maharashtra 400028 Email : ip.clover@in.ey.com
11	Last date for submission of claims	1st February 2020 (i.e., within 30 days from liquidation commencement date)

Notice is hereby given that the National Company Law Tribunal – New Delhi Bench has ordered the commencement of liquidation of the Clover Forging and Machining Pvt. Ltd. on 2nd January 2020.

The stakeholders of Clover Forging and Machining Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 1st February 2020 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date: 6th January 2020
Place: Aurangabad, Maharashtra

Sd/-

Rohit Mehra
Liquidator
IBBI/IPA-001/IP-P00799/2017-2018/11374